

ITEM NO.26

Court 4 (Video Conferencing)

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (Cr1.) No(s).1977/2019

(Arising out of impugned final judgment and order dated 30-10-2018 in DBCRA No.53/2018 passed by the High Court Of Judicature For Rajasthan At Jaipur)

HAFIZ ABDUL MAJEED

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN

Respondent(s)

(IA No.34348/2019 - EXEMPTION FROM FILING O.T., IA No.99536/2020 - SUSPENSION OF SENTENCE)

WITH

SLP(Cr1) No.2708/2019 (II)

(IA No. 36041/2019 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No.5110/2019 (II)

SLP(Cr1) No.4643/2019 (II)

(IA No. 68841/2019 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No.3822/2019 (II)

(IA No. 90816/2020 - EXEMPTION FROM FILING O.T.

IA No. 60378/2019 - EXEMPTION FROM FILING O.T.

IA No. 90815/2020 - SUSPENSION OF SENTENCE)

SLP(Cr1) No.1356/2020 (II)

(IA No. 84594/2020 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 324/2020 (II)

(IA No.55579/2020 - EXEMPTION FROM CUSTODY CERTIFICATE

IA No.1217/2020 - EXEMPTION FROM FILING O.T.)

Date : 23-11-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE R. SUBHASH REDDY

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Jail Petition, AOR

Mr. Naresh Kumar, AOR

Mr. Aarif Ali Khan, Adv.

Mr. Mohd. Irshad Hanif, AOR

Mr. Mujahid Ahmad, Adv.

For Respondent(s)

Ms. Pragati Neekhara, AOR

Dr. Manish Singhvi, Sr. Adv.

Mr. Sandeep Kumar Jha, AOR

Mr. Rahul Kumar, Adv.

Mr. Vidhan Vyas, Adv.

Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

Applicants bail applications were earlier rejected by this Court.

Cr1.M.P. No.99536/2020 in SLP(Cr1.) No.1977/2019

The applicant's case is that his father is 85 years and mother is 80 years old. Applicant has undergone sentence of 10 years out of 14 years.

Cr1.M.P. No.119662/2020 in SLP(Cr1.) No.324/2020

Applicant has also undergone sentence of more than 10 years. His case is that his father is 85 years old and permanently blind and he is in last stage of his life. His mother is 75 years old and suffering from ailment.

Learned counsel for both the applicants submitted that at least for a short period they shall be released on interim bail to go to take care of their parents.

Learned counsel appearing for the State has opposed the bail and submits that the petitions need to be heard finally. He further submits that in event they are released on interim bail, some

stringent conditions be fixed.

We are of the view that these petitions need to be heard at an early date and we direct that the petitions be listed for hearing at the end of January, 2021.

We further direct that applicants (Hafiz Abdul Majeed and Arun Kumar Jain) be released on interim bail for a period of one month. The applicants be released subject to following conditions, among others as may be fixed by the Trial Court:

(1) Applicants after release shall only proceed to their respective residences where their parents are residing and shall remain during the entire period at the same place and shall not go anywhere else.

(2) On every third day the applicants shall mark their attendance before the nearest police station, after their release.

(3) The applicants shall surrender next day after the expiry of 30 days.

Cr1.M.P. Nos.99536/2020 and 119662/2020 are disposed of.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER